

KARNATAKA LEGISLATIVE ASSEMBLY SIXTEENTH LEGISLATIVE ASSEMBLY SEVENTH SESSION

THE KARNATAKA TOURISM TRADE (FACILITATION AND REGULATION) (AMENDMENT) BILL, 2025

(LA Bill No. 44 of 2025)

A Bill to amend the Karnataka Tourism Trade (Facilitation and Regulation) Act, 2015.

Whereas it is expedient to amend the Karnataka Tourism Trade (Facilitation and Regulation, Act, 2015 (Karnataka Act No. 21 of 2015) for the purpose hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the seventy sixth year of the Republic of India as follows:-

- **1. Short title and commencement.-** (1) This Act may be called the Karnataka Tourism Trade (Facilitation and Regulation) (Amendment) Act, 2025.
 - (2) It shall come into force at once.
- **2. Insertion of new section 3-A.-** In Karnataka Tourism Trade (Facilitation and Regulation) Act, 2015 (Karnataka Act No. 21 of 2015, after section 3, the following shall be inserted, namely:-
- **"3-A. District Level Monitoring Committee.-** (1) There shall be constituted a District Level Monitoring Committee to review and submit the proposal regarding facilitation, regulating and promotion of tourism trade in the jurisdiction of concerned District.
- (2) The District Level Monitoring Committee shall consist of the following members, namely:-

(a)	Deputy Commissioner of the concerned Ex- District	officio Chairperson
(b)	Superintendent of Police of the concerned Ex- District	officio member

(c)	Chief Executive Officer of Zilla Panchayat of the concerned District	Ex-officio member
(d)	Deputy Conservator of forest of the concerned District	Ex-officio member
(e)	Superintending Engineer, Public Works Department of the concerned Jurisdictional District	Ex-officio member
(f)	Deputy Director of Archaeological Department of the concerned District	Ex-officio member
(g)	Three members nominated by the State Government and three members nominated by the District Committee from amongst the concerned stakeholders of travel and tourism sector having adequate knowledge and professional experience in their respective fields of which at least one shall be a person belonging to the Scheduled Caste or Scheduled Tribes and one person belonging to Backward Classes: Provided that out of six members one member shall be a woman.	Members
(h)	Deputy Director, Tourism, Department of the concerned District	Ex-officio member Secretary

(3) The District Level Monitoring Committee shall submit suitable proposals to the State Tourism Council for the works/proposals to be undertaken in respect of their departments within the jurisdiction of the concerned district.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka Tourism Trade (Facilitation and Regulation) Act, 2015, (Karnataka Act No. 21 of 2015) to constitute a District Level Monitoring Committee to review and submit the proposal regarding facilitation, regulating and promotion of tourism trade in the jurisdiction of concerned District.

Hence the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

H. K. PATIL

Minister for Law, Human Rights, Parliamentary Affairs and Legislation and Tourism

M.K. VISHALAKSHI

Secretary Karnataka Legislative Assembly